

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-160/ND/2024

IN THE MATTER OF:

M/s Canara Bank

...PETITIONER

Vs.

M/s. IPP India Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 05.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv .Abhishek Naik, and Adv
Gulafsha Kureshi.

ORDER

Ld. Counsel for the Financial Creditor and Ld. Counsel for the Corporate Debtor are present. It is noticed that vide order dated 13.05.2024 we have asked the Registry to take suitable steps for placing the present case and the case against the Principal Borrower in the same Court. Ld. Counsel for the Corporate Debtor has submitted that they have filed their reply however, their reply is not reflected on the e-portal. However, Registry is once again directed to take suitable steps in terms of the order dated **09.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)